

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE**

**THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 24534 OF 2020**

**Between:**

Angoth Guru Varun, S/O Sri Angoth Veeranna, aged 17 years, Occ. Student, Resident of 13-04-183, Opposite Rajarajeshwari Temple Arch, Cherla Road, Badhrachalam, being Minor Represented by A.Veeranna, S/o Ramji, Aged about 46 years, Occ. Govt Teacher, R/o H.NO 13-04-183, Opp. Rajarajeshwari Temple Arch, Cherla Road, Bhadrachalam, Bhadadri Kothagudem District.

**...PETITIONER**

**AND**

1. The State of Telangana, Being Rep. by its Principal Secretary, Higher Education Department, Secretariat Buildings, Hyderabad.
2. The Director of Medical Education, State of Telangana, Hyderabad.
3. Kaloji Narayana Rao University, of Health Sciences, Being Rep. by its Registrar, Telangana State, Warangal.
4. Medical Council of India, Pocket 14, Sector 8, Dwaraka Phase- I, New Delhi.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order of direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No 3 in not including the name of the Petitioner in the counseling for MBBS Course under ST Category, pursuant to the notification dt. 29/10/2020, 18/12/2020 and 24/12/2020 is illegal, arbitrary, violative of Articles 14 and 21 of the Constitution of India, besides violative of Principles of Natural Justice and consequently direct the respondent NO 3 University to consider the case of the Petitioner for admission into MBBS Course under ST Category.

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent NO 3 University to consider the case of the Petitioner for admission into MBBS Course under ST Category, pending disposal of the Writ Petition.

**Counsel for the Petitioner : SRI PARSA ANANTH NAGESWAR RAO**

**Counsel for the Respondents No.1&2 : SRI P.SHRAVAN KUMAR GOUD,  
GP FOR MEDICAL, HEALTH & FW**

**Counsel for the Respondent Nos.3&4 : SRI A.PRABHAKAR RAO,  
SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.24534 of 2020**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent Nos.1 and 2.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent Nos.3 and 4.

2. In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission to MBBS course under ST Category for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 31.12.2020 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- T. JAYASREE  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Higher Education Department, Secretariat Buildings, State of Telangana, Hyderabad.
2. The Director of Medical Education, State of Telangana, Hyderabad.
3. The Registrar, Kaloji Narayana Rao University, of Health Sciences, Telangana State, Warangal.
4. The Medical Council of India, Pocket 14, Sector 8, Dwaraka Phase- I, New Delhi.
5. One CC to SRI PARSA ANANTH NAGESWAR RAO, Advocate. [OPUC]
6. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of Telangana. [OUT]
7. Two CD Copies.

BSK

LS



**HIGH COURT**

**DATED:18/10/2024**



**ORDER**

**WP.No.24534 of 2020**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

10  
05/11/24  
bvs